

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.1502/2014  
MA No.1273/2014**

**New Delhi, this the 9<sup>th</sup> day of August, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. N.N.Sarkar  
Age 66 years  
Designation: Associate Professor  
S/o Late Shri Manindranath Sarkar  
R/o House No.19  
Abhaya Khand,  
Indirapuram, NCR. .... Applicant

(By Advocate:Shri K.K.Mishra for Shri Padma Kumar S.)

**VERSUS**

1. Union of India, through  
Secretary  
Ministry of Health and Family Welfare  
Govt. of India  
Nirman Bhawan-II,  
New Delhi.
2. Director  
All India Institute of Medical Sciences  
Ansari Nagar  
New Delhi.
3. The President  
All India Institute of Medical Sciences  
Ansari Nagar  
New Delhi.
4. Head of Department of Reproductive Biology  
All India Institute of Medical Science  
Ansari Nagar  
New Delhi. .... Respondents.

(By Advocate:Shri S.M.Zulfiqar Alam with Ms. Ranny for R-1  
Shri A.K. Singh for Shri R.K.Gupta for AIIMS)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

The MA No.1273/2014 was filed seeking condonation of delay of 361 days in filing the OA. This Tribunal vide order dated 09.05.2017 condoned the said delay and allowed the OA, however, subject to payment of cost of Rs.5000/- to Delhi State Legal Service Authority within four weeks. Though more than about 12 weeks have elapsed, the applicant has failed to comply with the said order of depositing of the cost. Therefore, the said MA stands dismissed.

In view of the dismissal of the MA, the OA also stands dismissed.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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